

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No. 969 of 2017**

**IN**

**Company Appeal (AT) (Insolvency) No. 312 of 2017**

**IN THE MATTER OF:**

**M/s. Lease Pal India Pvt. Ltd.**

**...Appellant**

**Versus**

**ACPL HR Services Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Shri Sanchit Guru and Shri Janmesh Kumar,  
Advocates**

**ORDER**

**12.12.2017** The appellant has preferred an application for condonation of 14 days' delay in filing this appeal against order dated 17<sup>th</sup> October, 2017 passed by the Adjudicating authority (National Company law Tribunal), New Delhi in No. IB-208/ND/2017.

Having heard the learned counsel for the appellant and being satisfied with the grounds shown in the appeal, the delay of 14 days in preferring the appeal is condoned.

I.A. No. 969 of 2017 stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member(Judicial)

/ns/uk